

(d) To discourage such intrusions the owners-occupants of the apprehended Boats are prosecuted in courts by the Civil Administration. All efforts are made to prevent such intrusions by deploying as many Patrol vessels as may be available for this purpose.

Municipal Communes in Pondicherry

1599. SHRI S. RADHAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the life term of the Municipal Communes in Pondicherry has been extended; and

(b) whether any representation has been received by the Government from the public or from any association to dissolve them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) The term of office of the councillors of the existing Municipal and Commune Panchayat Councils in Pondicherry has been extended upto 30th June, 1977.

(b) The Government has received copy of a resolution adopted by the Working Committee of the Pondicherry Territorial Congress (Organisation) urging the dissolution of the existing councils.

आई० एम० आई० चिन्ह के दुरुपयोग पर जुर्माना

1600. श्री मोहन स्वरूप : क्या उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या आई०एम०आई० के चिन्ह के दुरुपयोग के मामले में जुमानों की राशि को बढ़ाने का कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) यदि हां, तो तत्सम्बन्धी नथ्य क्या है ; और

(ग) यह कब से लागू होगा ?

उद्योग मंत्रालय में राज्य मंत्री (जी. बी० बी० जी०) (क) जी, हां।

(ख) और (ग). वृद्ध बढ़ाने सम्बन्धी प्रस्तावों को सरकार ने अभी तक स्वीकृति नहीं दी है। स्वीकृति मिल जाने पर संसद से भारतीय मानक संस्था (चिन्ह प्रमाणिकन) अधिनियम, 1952 में संशोधन करने के लिए कक्षा जायगा। संसद द्वारा अधिनियम में संशोधन की स्वीकृति मिल जाने के बाद ही लागू होंगे।

12.23 hrs.

PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF TRIVENI STRUCTURALS LTD., NAINI FOR 1974-75, STATEMENT, TRACTORS (DISTRIBUTION AND SALE) CONTROL (3RD AMDT.) ORDER, 1976 AND ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS FOR THE YEAR 1975-76

THE MINISTER OF INDUSTRY (SHRI T. A. PAI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of Triveni Structural Limited, Naini, Allahabad, for the year 1974-75.

(ii) Annual Report of the Triveni Structural Limited, Naini, Allahabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the documents

[Shri T. A. Pai]

mentioned at (1) above.
[Placed in Library. See No. LT-11109/76.]

- (3) A copy of the Tractors (Distribution and Sale) Control (Third Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 562(E) in Gazette of India dated the 22nd May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11200/76.]
- (4) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-11201/76.]

ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS FOR 1975-76, NOTIFICATIONS UNDER TAMIL NADU CO-OPERATIVE SOCIETIES ACT, 1961, STATEMENTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (2) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. 616 published in Tamil Nadu Government Gazette

dated the 25th December, 1974 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

- (ii) G.O. Ms. 487 published in Tamil Nadu Government Gazette dated the 19th November, 1975 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
- (iii) G.O. Ms. 596 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (4) A statement, (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- [Placed in Library. See No. LT-11202/76].

(5) (i) A copy of the Notification No. G.O. Ms. 597 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendments to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provisions) Rules, 1970 under sub-section (2) of section 38A of the Tamil Nadu Co-operative and Development Banks Act, 1934 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

(iii) A statement (Hindi and English versions) explaining